

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202

Appeal No. - 188/252/ND/2020

IN THE MATTER OF:

Naveen Gupta

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 24.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : RAJEEV AHUJA, ADVOCATE

For the Respondent :

ORDER

In course of hearing, office informed that the registry has pointed out some defects in the reports submitted by the RoC, therefore, list the matter on **29.01.2021**. In the meantime RoC is directed to remove all the defects pointed out by the registry.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)